

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 149/93 199

DATE OF DECISION 30-4-93

M.P.Balachandran _____ Applicant (s)

Mr. M.R.Rajendran Nair _____ Advocate for the Applicant (s)

Versus

Telecom District Manager, Palakkad. _____ Respondent (s)

Mr. K.V.Raju, ACGSC _____ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N.Dharmadan, Judicial Member

The Hon'ble Mr. R.Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

MR. N.DHARMADAN, JUDICIAL MEMBER

The applicant is a Casual Mazdoor having worked for 518 days on various muster rolls under the respondent in Palakkad Division. Annexure-I is the certificate issued by the Sub-Divisional Officer, Telegraphs, Palakkad.

2. According to the applicant, he worked on various muster rolls kept in Palakkad Sub-Division till 1.7.78. Thereafter he was denied work on the ground that no work is available. On several occasions he made himself available for doing work and personally met the officers in the Sub-Division and requested to give him work. His requests were turned down stating that he will be informed when work is available. According to the applicant, persons who

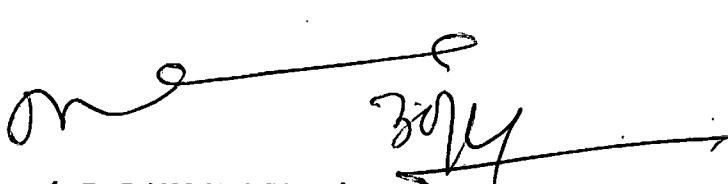
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worked lesser number of days are being engaged by the respondent and work is available. Construction and maintenance works are being carried out by the respondent through private contractors who are engaging fresh labourers and casual mazdoors. Under these circumstances the applicant submitted Annexure-IV representation requesting that he may also be engaged as casual mazdoor in the Department along with others. The said representation has not been disposed of. Hence he has filed this application on 19.1.93 under Section 19 of the Administrative Tribunals Act for a direction to the respondent to dispose of the said representation.

3. On 28.4.93 when the case was taken up for final hearing the learned counsel appearing on both sides agreed that this application can be disposed of directing the respondent to consider and pass orders on Annexure-IV representation.

4. Accordingly, having heard the learned counsel on both sides, we are of the view that the limited prayer in the application can be granted in the light of the agreement referred to above. In the result, we direct the respondent to consider and pass orders and dispose of the representation, Annexure-IV, in accordance with law as expeditiously as possible, at any rate within a period of two months from the date of receipt of a copy of this judgment.

5. The application is disposed as above. There will be no order as to costs.


(R. RANGARAJAN)
ADMINISTRATIVE MEMBER


30.4.93
(N. DHARMADAN)
JUDICIAL MEMBER